

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 293/MP/2026

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003, Regulations 41 & 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking re-categorization of the Petitioner from entity covered by Regulation 17.1 (iii) of GNA Regulations (bulk consumer connected with ISTS) to an entity covered by Regulation 17.1(ii) of GNA Regulations (drawee entity connected to InSTS) with respect to its General Network Access dated 23.11.2023 (as amended) without any adverse consequences.

Petitioner : Avaada Green H2 Private Limited (AGH2PL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **29.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abhishek Kumar, Advocate, AGH2PL
Shri Nived Veerapaneni, Advocate, AGH2PL
Ms. Shubham Mudgil, Advocate, AGH2PL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri Swpnil Verma, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner requested a week's extension to file a rejoinder to the Respondent CTUIL's reply. The Commission allowed the request and granted the Petitioner an additional week to file its rejoinder.

2. The Petition will be listed for hearing on 'maintainability' on **8.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

